

MINUTES OF THE MEETING No. 23/10 dated 2.9.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.22/10 for confirmation and confirmed and adopted the same without any change.

Case No M-118 NC No.23/10 Dated 2.9.09	M/ s A.B Mauri India (P) Ltd, Bangalore F.No.01/82/50/1580 /AM07/DES-IV RLA F.No.07/24/40/695/AM07 Lic.No.0710049625 dated 18.1.07
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The Committee considered the case as per agenda. The representative of firm Shri Bhavesh Khatri attended the meeting and stated that they have not included the wastage of 5% that they require in input column. The representative of DC(SSI) was also present in the meeting. Accordingly the case may be re-listed on 16.9.2009.

Case No M-120 NC No.23/10 Dated 2.9.09	M/ s India Glycols Ltd, N. Delhi F.No.01/83/50/360 /AM09/DES-IV RLA F.No.05/24/40/799/AM08 Lic.No.0510221995 dated 12.6.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.9.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 23/83-ALC1/2009 **MEETING DATE** : 02.09.2009

Case No.:659/21/82-ALC4/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Approved								
HQ File :01/82/050/01288/AM05/	RLA File :03/24/040/01464/AM05/	Lic.No/Date:0310293646 24.09.2004	Defer Date:								
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/48/2003-Ch-III dated 6.5.2006 on repeat basis as under:-											
1 <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Stabiliser Compound (Containing 27% Tribasic lead Sulphahte 49% Dibasic Lead Stearate)</td><td>1 Kg</td><td>1) Lead Ingots 2) Stearic Acid (Stearic Acid content = 50 ±10% (Stearic Acid and Palmitic Acid content 90% minimum) 3) Impact modifier (Methyl Meta acrylate/Butadiene/Styrene Co- polymer (MBS) 4) Acrylic processing aid</td><td>0.533 Kg 0.238 Kg 0.050 kg 0.050 kg</td></tr> </tbody> </table>	Export Item	Qty.	Import Item	Qty.	Stabiliser Compound (Containing 27% Tribasic lead Sulphahte 49% Dibasic Lead Stearate)	1 Kg	1) Lead Ingots 2) Stearic Acid (Stearic Acid content = 50 ±10% (Stearic Acid and Palmitic Acid content 90% minimum) 3) Impact modifier (Methyl Meta acrylate/Butadiene/Styrene Co- polymer (MBS) 4) Acrylic processing aid	0.533 Kg 0.238 Kg 0.050 kg 0.050 kg			
Export Item	Qty.	Import Item	Qty.								
Stabiliser Compound (Containing 27% Tribasic lead Sulphahte 49% Dibasic Lead Stearate)	1 Kg	1) Lead Ingots 2) Stearic Acid (Stearic Acid content = 50 ±10% (Stearic Acid and Palmitic Acid content 90% minimum) 3) Impact modifier (Methyl Meta acrylate/Butadiene/Styrene Co- polymer (MBS) 4) Acrylic processing aid	0.533 Kg 0.238 Kg 0.050 kg 0.050 kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

2	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 16.9.2009.				

3	Case No.:13/36/81-ALC2/2007	Party Name:UNI KLINGER LIMITED,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Transferred to Different Section
	HQ File :01/81/050/00433/AM08/	RLA File :31/24/040/00106/AM08/	Lic.No/Date:3110031556 13.11.2007	Defer Date:02.09.2009
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-VI) Division.				

4	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:30.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.9.2009.				

5	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:30.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (PC.Div.) and reminder issued on 28.7.09. The Committee decided to issue final reminder. Accordingly the case may be re-listed on 30.9.2009..				

	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Approved
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/89/2007-PC-II dated 31.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol – 200 (Polymeg 200)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene glycol 3. Silver Catalyst 4. Alumina Catalyst	0.788 Kg 0.556 Kg 0.00029 Kg 0.00026 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Approved
HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/89/2007-PC-II dated 31.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol – 600 (Polymeg 600)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene glycol 3. Silver Catalyst 4. Alumina Catalyst	1.379 Kg 0.186 Kg 0.00029 Kg 0.00026 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:30.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/7/2009 issued by this office. Reminder issued on 24.8.09. Accordingly the case may be re-listed on 30.9.2009..

Case No.: 6/17/83-ALC1/2008	Party Name:PRA BHU POLY COLOR PRIVATE	Meet No/Date:23/83-ALC1/2009	Status: Case
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9		LIMITED	02.09.2009	Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/8/2009 by Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 30.9.2009..			

10	Case No.: 31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Rejected
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. Ministry of Mines sent the written comments vide O.M.No.4(16)/2009-Metal-III dated 5.8.2009 stating that import item and export item as mentioned by the firm are not in accordance with ITC (HS) Code mentioned therein and recommended to reject the case. The Committee in view of the recommendation of Ministry of Mines rejected the case. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:1/25/83-ALC1/2008		Party Name:POLYTEC PACKING (INDIA) PVT LTD,		Meet No/Date:23/83-ALC1/2009 02.09.2009		Status:Case Approved	
	HQ File :01/83/050/00750/AM09/		RLA File :07/24/040/00291/AM09/		Lic.No/Date:0710059545 02.09.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/03/2009-PC-II dated 1.9.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Expanded Polyethylene Cushion made out of Polyethylene Foam		1 Kg	Relevant Polyethylene Foam		1.06 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.: 40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HO File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157	Defer

12			06.10.2008	Date:30.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.				

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Case No.:9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Approved
HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/89/2007-PC-II dated 31.7.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol – 300 (Polymeg 300)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene glycol 3. Silver Catalyst 4. Alumina Catalyst	1.085 Kg 0.370 Kg 0.00029 Kg 0.00026 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

15	Case No.:28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/7/2009 issued by this office. Reminder issued on 24.8.09. The Committee decided to issue final reminder. Accordingly the case may be re-listed on 30.9.2009..			

16	Case No.:1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/7/2009 issued by this office. Reminder issued on 24.8.09. The Committee decided to issue final reminder. Accordingly the case may be re-listed on 30.9.2009..			

17	Case No.:5/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/01233/AM09/	RLA File :02/24/040/00257/AM09/	Lic.No/Date:0210122600 28.01.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT called for vide U.O dated 11.5.09, reminder dated 8.6.09. and D.O reminder issued on 6.7.09. Accordingly the case may be re-listed on 30.9.2009.			

18	Case No.:6/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/01234/AM09/	RLA File :02/24/040/00258/AM09/	Lic.No/Date:0210122601 28.01.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT called for vide U.O dated 11.5.09, reminder dated 8.6.09. and D.O reminder issued on 6.7.09. Accordingly the case may be re-listed on 30.9.2009.			

19	Case No.:30/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00093/AM10/	RLA File :30/24/040/00045/AM09/	Lic.No/Date:3010059964 04.02.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 9/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 6.8.09. Accordingly the case may be re-listed on 16.9.2009..			

	Case No.:15/47/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
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20	HQ File :01/83/050/01266/AM09/	RLA File :03/95/040/00914/AM09/	Lic.No/Date:0310506228 09.02.2009	Defer Date:30.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.				

21	Case No.:29/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00092/AM10/	RLA File :30/24/040/00047/AM09/	Lic.No/Date:3010060186 18.02.2009	Defer Date:30.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 9/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 6.8.09. Accordingly the case may be re-listed on 30.9.2009..				

22	Case No.:32/7/83-ALC1/2009	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00095/AM10/	RLA File :07/24/040/00554/AM09/	Lic.No/Date:0710063364 02.03.2009	Defer Date:16.09.2009
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 13/7/2009 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 16.9.2009.				

23	Case No.:24/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00087/AM10/	RLA File :10/24/040/00131/AM09/	Lic.No/Date:1010032965 17.03.2009	Defer Date:30.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.				

	Case No.:10/7/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00073/AM10/	RLA File :03/94/040/01105/AM09/	Lic.No/Date:0310513252 25.03.2009	Defer Date:30.09.2009
Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem. Div) present in the meeting and on the basis of written comments dt. 2.9.2009 offered by him the Committee decided to call for the following information from the				

24	firm as under:- 1. Specification of the import item 2. Specification of the export item 3. Details of manufacture process supported with authenticated technical literature Accordingly the case may be re-listed on 30.9.2009.
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25	Case No.: 20/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00083/AM10/	RLA File :10/24/040/00129/AM09/	Lic.No/Date:1010033107 25.03.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

26	Case No.: 21/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00084/AM10/	RLA File :10/24/040/00130/AM09/	Lic.No/Date:1010033108 25.03.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

27	Case No.: 27/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00090/AM10/	RLA File :10/24/040/00127/AM09/	Lic.No/Date:1010033105 25.03.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

28	Case No.: 28/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00091/AM10/	RLA File :10/24/040/00128/AM09/	Lic.No/Date:1010033106 25.03.2009	Defer Date:30.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.

29	Case No.: 9/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00072/AM10/	RLA File :03/95/040/00669/AM09/	Lic.No/Date:0310513426 26.03.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm/RLA to the D/L issued on 27.5.09 by Deptt. of C&PC(Chem.Div). Reminder issued on 27/7/09. The Committee decided to issue final reminder. Accordingly the case may be re-listed on 30.9.2009.			

30	Case No.: 36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009			

31	Case No.: 38/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/01396/AM09/	RLA File :10/24/040/00134/AM09/	Lic.No/Date:1010033258 31.03.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009			

32	Case No.: 1/3/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00010/AM10/	RLA File :10/24/040/00148/AM09/	Lic.No/Date:1010033307 03.04.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009			

Case No.: 5/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:23/83-ALC1/2009	Status:Case
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33		LIMITED	02.09.2009	Deferred
	HQ File :01/83/050/00014/AM10/	RLA File :10/24/040/00146/AM09/	Lic.No/Date:1010033304 03.04.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009			

34	Case No.: 6/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00015/AM10/	RLA File :10/24/040/00149/AM09/	Lic.No/Date:1010033306 03.04.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices board. Accordingly the case may be re-listed on 30.9.2009			

35	Case No.: 11/7/83-ALC1/2009	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00074/AM10/	RLA File :03/95/040/01041/AM09/	Lic.No/Date:0310514875 08.04.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/6/2009 issued by this office. Reminder issued on 2.9.2009. Accordingly the case may be re-listed on 30.9.2009..			

36	Case No.: 13/4/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00028/AM10/	RLA File :03/94/040/00001/AM10/	Lic.No/Date:0310515023 09.04.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

37	Case No.: 19/7/83-ALC1/2009	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00082/AM10/	RLA File :34/24/040/00216/AM09/	Lic.No/Date:3410023979 15.04.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 20/7/2009 issued by this office. Reminder issued on 4.9.2009. Accordingly the case may be re-listed on 30.9.2009..

38	Case No.:5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 16.9.2009.			

39	Case No.:21/8/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00121/AM10/	RLA File :10/24/040/00142/AM09/	Lic.No/Date:1010033624 12.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

40	Case No.:2/13/83-ALC1/2009	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00211/AM10/	RLA File :05/24/040/00076/AM10/	Lic.No/Date:0510241548 15.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/7/2009 issued by this office. Reminder issued on 8.9.09. Accordingly the case may be re-listed on 30.9.2009..			

41	Case No.:1/11/83-ALC1/2009	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00164/AM10/	RLA File :31/24/040/00032/AM10/	Lic.No/Date:3110038559 27.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 6/8/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 4.9.09. Accordingly the case may be re-listed on 30.9.2009..			

42	Case No.: 2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

43	Case No.: 3/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00166/AM10/	RLA File :10/24/040/00011/AM10/	Lic.No/Date:1010033812 28.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

44	Case No.: 4/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00167/AM10/	RLA File :10/24/040/00013/AM10/	Lic.No/Date:1010033814 28.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

45	Case No.: 5/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00168/AM10/	RLA File :10/24/040/00018/AM10/	Lic.No/Date:1010033831 28.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

46	Case No.: 6/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00169/AM10/	RLA File :05/24/040/00049/AM10/	Lic.No/Date:0510242473 28.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

Case No.:9/11/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status :Case Approved
HQ File :01/83/050/00172/AM10/	RLA File :17/24/040/00108/AM09/	Lic.No/Date:1710002623 28.05.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 2.9.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Paints top coat – light shades containing pigment content 31.05%+/-1%, Solid resin content 34.19%+/-1%	60000 Litre (76800 Kg)
2.	Paints top coat – Dark shades containing pigment content 3.89%+/-1%, Solid resin content 40.5%+/-1%	40000 Litre (45200 Kg)
3.	Paints backer – Black coat (polyester) containing pigment content 19.31%+/-1%, Solid resin content 31.42%+/-1%	60000 Litre (74400 Kg)

Import Item

S.No.	Description of Item	Quantity
1.	Polyester Resin Saturated (% Non Volatile content 65% Maximum) Resin	90299.200 Kg
2.	Titanium Dioxide Rutile Grade Pigment	37896.400 Kg
3.	Dimethyl Ester/Dibasic Ester/Polar Solvent Retarder Solvent/Rhodiasolve Solvent	22414.920 Kg
4.	Malamine Resin (% Non Volatile content 97+2%) Resin	6601.680 Kg
5.	Melamine Resin (% Non Volatile content 82+2%) Resin	7606.160 Kg

6.	Hydro Carbon Solvent (Solvent Naptha) Distillation Range 150-190 Degree C) Solvent	27736.240 Kg
7.	Phthalocy Anine Blue Pigment	542.400 Kg
8.	Flow Agent Additive	1928.240 Kg
9.	Phthalocyanine Green Pigment	149.160 Kg
10.	Adhesion Promotor Additive	700.600 Kg
11.	Matting Agent Additive	3452.000 Kg
12.	Chrome Pigment (Lead Chromate) Pigment	889.400 Kg
13.	Micronized Red Oxide Pigment	2290.800 Kg
14.	Carbon Black Pigment	201.120 Kg
15.	Isocynate Additive	1919.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	Case No.: 11/11/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00174/AM10/	RLA File :03/94/040/01115/AM09/	Lic.No/Date:0310521839 29.05.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

49	Case No.: 15/11/83-ALC1/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Approved
	HQ File :01/83/050/00178/AM10/	RLA File :03/95/040/00116/AM10/	Lic.No/Date:0310521941 29.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/53/2008-Ch-II dated 17.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tin Chloride Anhydrous/Stannous Chloride Anhydrous (Min. Tin Content – 62%)	1 Kg	1. Tin Ingots (Min. Purity 99.5%)	0.632 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:16/11/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00179/AM10/	RLA File :05/24/040/00077/AM10/	Lic.No/Date:0510242650 01.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

51	Case No.:17/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00180/AM10/	RLA File :05/24/040/00084/AM10/	Lic.No/Date:0510242715 01.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

52	Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 2.9.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Net weight of each export product 2. Copy of the approved formulation under Drug & Cosmetic Act. 3. Calculation sheet to arrive at the quantity of raw material asked for on the basis of approved formulation. Accordingly the case may be re-listed on 30.9.2009.			

53	Case No.:21/11/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00184/AM10/	RLA File :03/94/040/00163/AM10/	Lic.No/Date:0310522192 02.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/7/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on			

30.9.2009..

54	Case No.:22/11/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00185/AM10/	RLA File :03/94/040/00133/AM10/	Lic.No/Date:0310522194 02.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/7/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009..			

55	Case No.:23/11/83-ALC1/2009	Party Name:MECH-WELL INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Approved
	HQ File :01/83/050/00186/AM10/	RLA File :03/95/040/00106/AM10/	Lic.No/Date:0310522306 02.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 2.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	NON METALLIC EXPANSION JOINTS (CONTAINING 655 SQM. M OF PTFE FIBER GLASS FAB WT 1156G/M2 THICKNESS 0.7 M)	144.000Nos.	PTFE FIBER GLASS FAB WT. 1156G/M2 THICKNESS 0.7 M	661.550 Sq. Meter
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

56	Case No.:27/11/83-ALC1/2009	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Approved
	HQ File :01/83/050/00190/AM10/	RLA File :03/95/040/00105/AM10/	Lic.No/Date:0310522489 03.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 2.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.

Self copy paper (carbonless copy paper) cut to size 50-60 GSM (sizes 610X860 MM and 700X1000 MM)	30154.000 Kg	Self copy paper (carbonless copy paper) in reels 50-60 GSM (width max. 104 CM length 6000 mtrs)	31963.240 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.: 28/11/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00191/AM10/	RLA File :03/95/040/00542/AM09/	Lic.No/Date:0310522497 03.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

58	Case No.: 21/13/83-ALC1/2009	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00230/AM10/	RLA File :02/24/040/00047/AM10/	Lic.No/Date:0210127781 16.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 30.9.2009.			

59	Case No.: 9/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00243/AM10/	RLA File :10/24/040/00020/AM10/	Lic.No/Date:1010034136 23.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

60	Case No.: 13/14/83-ALC1/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00247/AM10/	RLA File :05/24/040/00063/AM10/	Lic.No/Date:0510244228 23.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

61

Case No.:1/15/83-ALC1/2009	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Approved
HQ File :01/83/050/00252/AM10/	RLA File :05/24/040/00174/AM10/	Lic.No/Date:0510244373 23.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 2.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Date Calendar (Using Paper of 50-150 GSM 35.000 MT, Paper board of 300+/- 10% GSM 15.000 MT & other consumable i.e PS Plate & Printing Ink)	200000.000 Nos.	1. Printing Paper of Rel. GSM 2. Paper Board of Rel. GSM 3. PS Plate 4. Rel. Printing Ink	1.05 MT/MT content in export - do – 3% of the FOB value 10 gm/Kg of paper used (limited to 2% of the FOB value)
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:4/15/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00255/AM10/	RLA File :05/24/040/00160/AM10/	Lic.No/Date:0510244500 24.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

63	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.9.2009.			

Case No.:3/15/83-ALC1/2009	Partv Name:SHERRY SPECIALITY PAPERS	Meet No/Date:23/83-ALC1/2009	Status:Case
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64		PVT. LTD.,	02.09.2009	Approved
	HQ File :01/83/050/00254/AM10/	RLA File :03/95/040/00186/AM10/	Lic.No/Date:0310526018 26.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 2.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Self copy paper 9carbonless copy paper) cut to size 50-60 GSM (sizes 610X860 MM and 700X1000 MM)	62190.000 Kg	Self copy paper (carbonless copy paper) in reels 50-60 GSM (width max. 104 CM length 6000 mtrs)	65921.400 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:8/15/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00259/AM10/	RLA File :07/21/040/00240/AM10/	Lic.No/Date:0710065658 29.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of tech. wood in CBM for each export product separately 2. The quantity of Technical wood to be imported in CBM 3. Specification & spices of Tech. wood to be imported. Accordingly the case may be re-listed on 30.9.2009.			

66	Case No.:10/15/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Approved
	HQ File :01/83/050/00261/AM10/	RLA File :03/95/040/00196/AM10/	Lic.No/Date:0310526336 29.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/6/2009-Ch-II dated 1.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.

	Methamidophos	1 Litre	1. O,O Dimethyl Phosphoramidate Thioate (DMPAT) 93% 2. Di Methyl Sulphate 3. Toluene	0.965 Litre 0.034 Litre 0.027 Litre
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.: 11/15/83-ALC1/2009	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Approved
	HQ File :01/83/050/00262/AM10/	RLA File :03/95/040/00199/AM10/	Lic.No/Date:0310526548 30.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 2.9.2009 and taking cue from SION at Sr. No. A- 1572 and decided to approve this case as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.: 12/15/83-ALC1/2009	Party Name:DEEP PLAST INDUSTRIES	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00263/AM10/	RLA File :08/24/040/00245/AM09/	Lic.No/Date:0810081113 30.06.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.9.2009.			

69	Case No.: 1/19/83-ALC1/2009	Party Name:ALOK INDUSTRIES	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Approved
	HQ File :01/83/050/00342/AM10/	RLA File :05/24/040/00239/AM10/	Lic.No/Date:0510246529 23.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, New Delhi letter No.05/24/40/239/AM10 dated 31/7/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

	Case No.: 2/19/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Approved
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70	HQ File :01/83/050/00343/AM10/	RLA File :31/24/040/00076/AM10/	Lic.No/Date:3110039374 23.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 2.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Klinger Jointing Sheets	1 Kg	Raw Asbestos white chrysotile	1.05 Kg/Kg content in export
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:3/19/83-ALC1/2009	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Approved
	HQ File :01/83/050/00344/AM10/	RLA File :05/24/040/00227/AM10/	Lic.No/Date:0510246573 24.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, New Delhi letter No.05/24/40/227/AM10 dated 31/7/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

72	Case No.:4/19/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00345/AM10/	RLA File :05/24/040/00196/AM10/	Lic.No/Date:0510246575 24.07.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 30.9.2009.			

73	Case No.:5/19/83-ALC1/2009	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00346/AM10/	RLA File :05/24/040/00235/AM10/	Lic.No/Date:0510246581 24.07.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 30.9.2009.			

74	Case No.: 6/19/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status : Case Approved
	HQ File :01/83/050/00347/AM10/	RLA File :10/24/040/00095/AM09/	Lic.No/Date:1010034647 24.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/23/2004-Ch-II dated 31.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Catalyst Type CS-SA-NBA-60 Containing CuO=60-64% & Calcium Aluminate Silicate 34- 38%	1 Kg	1. Copper 2. Special Grade Alumina Powder	0.501 Kg 0.060 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.: 7/19/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status : Case Deferred
	HQ File :01/83/050/00348/AM10/	RLA File :10/24/040/00009/AM10/	Lic.No/Date:1010034648 24.07.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

76	Case No.: 8/19/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status : Case Approved
	HQ File :01/83/050/00349/AM10/	RLA File :10/24/040/00010/AM10/	Lic.No/Date:1010034649 24.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/23/2004-Ch-II dated 31.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	CS 331-9 Carrier Containing 99% Alumina	1 Kg	Special Grade Alumina Powder (Containing 25% Moisture)	1.4 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:10/19/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00351/AM10/	RLA File :05/24/040/00210/AM10/	Lic.No/Date:0510246771 28.07.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 30.9.2009.			

78	Case No.:12/19/83-ALC1/2009	Party Name:DIVINE IMPEX,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00353/AM10/	RLA File :03/94/040/00348/AM10/	Lic.No/Date:0310530995 28.07.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 30.9.2009.			

79	Case No.:13/19/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00354/AM10/	RLA File :03/94/040/00335/AM10/	Lic.No/Date:0310531025 28.07.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

80	Case No.:14/19/83-ALC1/2009	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00355/AM10/	RLA File :02/24/040/00052/AM10/	Lic.No/Date:0210129692 29.07.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

81	Case No.:15/19/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status:Case Deferred
	HQ File :01/83/050/00356/AM10/	RLA File :05/24/040/00186/AM10/	Lic.No/Date:0510246893 29.07.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 30.9.2009.			

82	Case No.:1/23/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status :Case Approved
	HQ File :01/83/050/00442/AM10/	RLA File :03/94/040/00404/AM10/	Lic.No/Date:0310534030 18.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/131/2003-Ch-III dated 17.2.2005 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tris-tri decyl Phosphite	1 Kg	1. Phosphorous Trichloride 2. Phenol 3. Tridecyl Alcohol	0.242 Kg 0.050 Kg 1.030 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:2/23/83-ALC1/2009	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status :Case Approved
	HQ File :01/83/050/00443/AM10/	RLA File :04/24/040/00123/AM10/	Lic.No/Date:0410106955 18.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments given by the representative of of Deptt of C&PC(Chem.Div.) dated 2.9.2009 and approved this case as per SION A-1189 as under.			
	Export Item	Qty.	Import Item	Qty.
	SODIUM SILICATE LUMPS	1 Kg	SODA ASH LIGHT/DENSE	0.500 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.:3/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status :Case Deferred
	HQ File :01/83/050/00444/AM10/	RLA File :03/94/040/01134/AM09/	Lic.No/Date:0310534061 18.08.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.			

85	Case No.: 4/23/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00445/AM10/	RLA File :09/24/040/00140/AM10/	Lic.No/Date:0910039026 19.08.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.9.09			

86	Case No.: 5/23/83-ALC1/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00446/AM10/	RLA File :31/24/040/00086/AM10/	Lic.No/Date:3110039627 19.08.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem. Div) present in the meeting and on the basis of written comments dt. 2.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specification of the import item 2. Specification of the export item 3. Details of manufacture process involved Accordingly the case may be re-listed on 30.9.2009.			

87	Case No.: 6/23/83-ALC1/2009	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00447/AM10/	RLA File :31/21/040/00152/AM10/	Lic.No/Date:3110039628 19.08.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.9.09			

88	Case No.: 7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.9.2009.

89	Case No.: 8/23/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Approved
	HQ File :01/83/050/00449/AM10/	RLA File :05/23/040/00017/AM10/	Lic.No/Date:0510248072 21.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments dated 2.9.09 of Deptt. IPP and approved this case, allowing import items as per SION at S.No.A-1569. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.: 9/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2009 02.09.2009	Status: Case Deferred
	HQ File :01/83/050/00450/AM10/	RLA File :03/94/040/00333/AM10/	Lic.No/Date:0310534808 21.08.2009	Defer Date:30.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.9.09			

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